

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

12.01.2010

OA No. 274/2009

Mr. P.N. Jatti, Counsel for applicant.  
Mr. R.G. Gupta, Counsel for respondents.

The applicant has filed this OA thereby challenging the order dated 05.03.2009 whereby the applicant was not awarded 2 marks relating to question No. 3-k-11 and 3(kha) -3, which was found to be correct. Due to this fact, the applicant could not qualify the selection test as he has obtained 58 marks instead of 60 marks in the examination. This order was challenged by the applicant in this OA. Pursuant to the interim direction issued by this Tribunal vide order dated 10.07.2009, the matter was re-examined by the respondents and the applicant was awarded 2 bonus marks. Thus the applicant has obtained 60 marks in aggregate in the selection.

In view of this subsequent development, the applicant has been awarded 2 bonus marks and he has obtained 60 marks and qualified the examination, the present OA has become infructuous.

In view of what has been stated above, the present OA does not survive now, which is accordingly disposed of with no order as to costs.

*Patel*  
(B.L. KHATRI)  
MEMBER(A)

*Chauhan*  
(M.L. CHAUHAN)  
MEMBER (J)

AHQ